

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.43/MP/2021 along with IA No. 9/2021**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 13 of the Power Purchase Agreements dated 28.6.2018 executed between the Petitioner and Solar Energy Corporation of India Limited.
- Date of Hearing : **21.8.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 5 Ors.
- Parties Present : Shri Amit Kapur, Advocate, AWEKOL  
Shri Saurav Rajguru, Advocate, AWEKOL  
Shri Subham Bhut, Advocate, AWEKOL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Tejasvita Dhawan, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Siddhartha Sharma, Advocate, CTUIL  
Ms. Muskan Agarwal, Advocate, CTUIL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Shri Aneesh Bajaj, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

During the course of the hearing, learned counsel for the Petitioner and the senior counsel & learned counsel for the Respondents, SECI, and PGCIL made detailed submissions in the matter.

2. Based on the request of the learned counsel for the parties, the Commission permitted the Petitioner and the Respondent, SECI to file their respective written submissions including a list of dates within three weeks.

3. The Commission directed the Petitioner to furnish its response on an affidavit within three weeks of the following queries:

- (a) Whether the Petitioner replied and/or furnished the requisite details/information including the status of the Project as sought for by SECI vide

various letters (prior to termination) for considering the grant of extension of time to the Project?

(b) Parties (the Petitioner and the Respondent) to provide the sequence of requests and responses thereof in chronological order along with the gist (in verbatim) of the request/response.

(c) Whether the Petitioner's Projects under Tranche VI utilizes the same transmission system/elements (dedicated lines + ISTS S/s) as that of its Project under Tranche III for which the Petitioner proceeded to surrender the LTA?

(d) Details including GIS maps and line diagrams of Tranche-III, IV, V & VI along with justification thereof indicating how the elements of the Tranche-III Vs. Tranche-VI & Tranche-VII and the associated transmission lines are different.

4. The matter remained part-heard and will be listed for hearing on **20.10.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**